

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 178 of 2020

In the matter of:

Mancherial Cement Co. Pvt. Ltd. & Anr.

....Appellants

Vs.

Chandrakant Agarwal & Ors.

....Respondents

Present

For Appellants: Mr. D. Abhinav Rao, Advocate.

For Respondents:

With

Company Appeal (AT) No. 179 of 2020

In the matter of:

Mancherial Cement Co. Pvt. Ltd. & Anr.

....Appellants

Vs.

Chandrakant Agarwal & Ors.

....Respondents

Present

For Appellants: Mr. D. Abhinav Rao, Advocate.

For Respondents:

ORDER
(Virtual Mode)

28.10.2020: Heard I.A. No. 2522 of 2020 for exemption from filing the true typed copy of dim/ single spaced documents. I.A. No. 2521 of 2020 seeking exemption for filing certified copy of the Impugned Order, after due consideration both the application are allowed.

Learned Counsel for the Appellant Shri D. Abhinav Rao is representing Appellant in both the Appeals i.e. in Company Appeal (AT) No. 178 of 2020 and

Company Appeal (AT) No. 179 of 2020 he submits that the Order dated 05.10.2020 is impugned in both the Appeals. He also submits that Interlocutory Applications are pending before the Tribunal which goes to the root of the matter. However, the Learned Tribunal is not deciding those Applications and the Impugned Order proceeded to decide the Application I.A. No. 751 of 2020 in C.P. No. 4/113/SRB/ 2008 and I.A. No. 752 of 2020 in C.P. No. 3/111/CB 2008.

Let notice be issued to Respondents on merits as well as on I.A. No. 2523 of 2020 i.e. Application for Stay of Impugned Order by speed post. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondents, then notice be issued through e-mail also.

Both the Appeals be heard together. Let the matter be fixed '**For Admission (After Notice)**' on **27th November, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/Kam

*Corrected Copy:-
Stenographer corrected it dated 29.10.2020*